

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, COURT – II

Item No. 105
28(ND)/2016

COMP.APPL-807/2020 COMP.APPL825/2020

COMP.APPL-1/2021 CA-114/2021, COMP.APPL/126(ND)2021

IN THE MATTER OF:

Sh. Rajeev Behl ... **Applicant/Petitioner**

Versus

M/s. Realtech Infrastructure Ltd. & Ors. ... **Respondent**

Under Section: 397-398

Order delivered on 26.03.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (J)

SHRI L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT: Adv. Rishabh Goswami

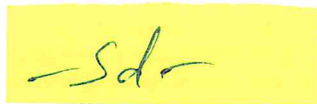
Adv. Rahul Mukherjee, with Adv. Tanisha Nagpal, Adv. Ankit Thakur & Mohd. Hamza Advocate with Petitioner in person

Mr. Kunal Tandon, Ms. Kankia Jain Adv. For R-1 & R-2 along with R2 in person

ORDER

Both the Petitioner and Respondent appeared in person. A proposal was given by the R-1 & R-2 to the Petitioner. Therefore, the Petitioner and R-1 & R-2 are directed to sit together, discuss the issues/proposal and try to resolve amicably.

List the matter on 5th May, 2021.



(L. N. GUPTA)
MEMBER (T)



(ABNI RANJAN KUMAR SINHA)
MEMBER (J)